

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

350/241-242/PB/2018

IN THE MATTER OF:

Shivi Holding Pvt. Ltd. & Ors.

.... Applicant/petitioners

Vs.

RHC Holdings Pvt. Ltd. & Anr.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 06.09.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner: Dr. U.K. Chaudhary, Sr. Advocate with Mr. Krishnendu Datta,
Ms. Ranjana Roy Gawai, Ms. Vasudeva Sen, Mr. Himanshu Vij,
Advocates
For the Respondent: Mr. Aaditya Diwan, Adv.

ORDER

Petition mentioned.

Mr. Aaditya Diwan, briefing counsel to Mr. Mehta appearing on behalf of Respondent No. 2 and 3 accepts notice and after obtaining instructions has stated that without prejudice to their rights status quo shall be maintained in respect of the Board of Directors and shareholding in the Respondent No. 1 Company.

In the meanwhile, respondent No. 1 shall permit both the parties namely petitioner as well as respondent No. 2 & 3 to undertake inspection either themselves or through their authorised Chartered Accountants/Company Secretaries etc. The parties may take photocopies of the record in accordance with the provisions of the Companies Act, 2013.



Reply be filed within two weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

List for arguments on 09.10.2018.

Notice to unserved respondents may also be served and affidavit of service be filed within a week.

List on 09.10.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

06.09.2018
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